- (c) No, Sir.
- (d) and (e) Reduction in price was de cided after full examination, which took some time
  - (f) and (g) Do not arise.

## Price increase of Metronidazole

760. SHRI RAJNI RANJAN SAHU; Wfll the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that his Ministry have allowed price increase of Metra-nidazole after March, 1991;
- (b) if so what was the earlier price and what is the revised price;
- (c) whether it is also a fact that BICP has taken the rate of Glyoxyl on very high side which is the main raw material for the production of bulk drug;
- (d) whether it is also a fact that the price of Glyoxyl was based on isolated transaction and this rate has been used to inflate the price; and
- (e) what was the price of Glyoxyl taken in the Costing of Metranidazole?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (e) The price of Metranidazole was revised from Rs. 428/- per kg. to Rs. 453/- per kg. with effect from 9-5-1991. On the basfe of available information, there is only one producer of Glyoxyl in the country. After getting full details regarding price of Glyoxyl, further price revision of Metranidazole will be considered.

## Set off allowed to drug companies

- 761. DR. RATNAKAR PANDEY: Will the PRIME MINISTER be pleased to state;
- (a) whether it is a fact that special Team appointed by his Ministry to assess liabflities have allowed set offs.
- (b) if so, names of the companies whom set offs were allowed:

- (c) what are the details and break up of set offs allowed in each case;
- (d) whether it is also a fact that Set offs are not allowed according to Drugs Price Control Order:
- (e) whether it is also a fact that Delhi High Court did not concede the plea of set offs in one of the case:
  - (f) if so, the details thereof; and
- (g) what are the basis on which Special Team allowed set offs and what stept have been taken so far to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI CHINTA MOHAN): (a) to (g) On receipt of complaints regarding the computations made by the special Team, it was decided last year to review all their recommendations and the events thereafter. Accordingly reviewed tentative calculations have since been made in a number of cases and communicated to the concerned companies. For the remaining, the revised calculations will be made soon after receipt of complete details which have already been asked for.

## Representations for inclusion of Glyhenclamide nnder price control

762. SHRI RAJNI RANJAN SAHU: Will the PRIME MINISTER be pleased to state;

- (a) whether it is a fact that his Minis try have received a number of representations for inclusion of Glybenclamide under price control;
- (b) whether it is also a fact that these representations were referred to High Po wer Committee for their consideration:
- (c) if so, when these representations were referred to the Committee;
- (d) whether it is a fact that the Committee have sent their recommendations; and
- (e) if so, when and what action has been taken so far;